

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 603  
IB-577/ND/2023

**IN THE MATTER OF:**

**Jammu and Kashmir Bank Ltd.**

**...PETITIONER**

**Vs**

**M/s. Ace Matrix Solutions Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 14.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Mr. Syed Arsalan, Mr. Prateek  
Khaitan, Mr. Chatanya Sharma,  
Mr. Shitij Chakravarty, Advs.

**For the Respondent/Corporate Debtor :**

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and submitted that they have filed their rejoinder which is available on the e-portal. Ld. Counsel for the Corporate Debtor is also present. Pleadings are complete. List the matter for argument on **09.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**